

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI.

MA.1490/94 and MA.2083/94 in  
OA.1010/94

New Delhi, dated this the 10th of August, 1994.

Shri N.V. Krishnan, Hon. Vice Chairman(A)  
Shri C.J. Roy, Hon. Member(J)

1. All India Information Assistants Association,  
Government of India Tourist Office,  
88, Janpath, New Delhi-1  
Through its General Secretary.
2. Shri G.S. Sachdev,  
S/o Shri (Late) M.S. Sachdev,  
C-4/89, Safdarjung Development Area,  
New Delhi 110 016. ....Applicants

By Advocate: Shri C. Hari Shankar

versus

1. Union of India  
Through Secretary,  
Department of Tourism,  
Parivahan Bhawan,  
Parliament Street,  
New Delhi 110 001.
2. The Director General Tourism  
Department of Tourism  
Parivahan Bhawan,  
Parliament Street,  
New Delhi 110 001. ....Respondents

By Advocate: None.

O R D E R (Oral) (By Shri N.V. Krishnan)

MA.1490/94 is filed for joining of parties  
together in one application.

Heard. MA is allowed.

2. MA.2083/94 is filed seeking permission to  
file the amended OA.

Heard and allowed. The amended OA is taken  
on record. Let that be placed on the main file.

3. Heard the learned counsel for the applicant.  
It is stated that in OA.1538/87 an order was passed  
by this Tribunal on 23.5.89 relating to revision  
of pay scales to Assistants. On that basis, the

...2...

respondents have issued an order dated 31.7.90 (Annexure-3), which prescribes the pay scale of Rs.1640-2900 for the Assistants in the pre-revised scale of Rs.425-800 for duty posts included in the Assistant Grade of Central Secretariat Service and Grade 'C' Stenographers of Central Secretariat Stenographers Service with effect from 1.1.1986. That order is placed at page-18 of the OA. It is stated in the application that the applicants, who are adhoc Information Assistants in the Directorate General. Tourism, ie. respondent No.2, are also similarly situated as the Assistants for whom the above revised pay scales have been prescribed. The OA seeks to make out a case that in the circumstances, the Information Assistants ie. applicants herein, too should be treated in a similar manner as Assistants in the Central Secretariat Service essentially on the principle of 'equal pay for equal work'. Accordingly, it has been prayed that they may be given the pay scale of Rs.1640-2900 from 1.1.1986.

4. We have heard the learned counsel. We are of the view that since the V Pay Commission has been appointed to look after the revision of pay scales, it is only proper for the applicants to make a representation to the Pay Commission and wait for the appropriate decision. We make it clear that if ultimately the applicants have not got any relief from the concerned quarters, it is open to them to seek redress at the appropriate time.

5. In the circumstances, the learned counsel seeks permission to withdraw the OA. Allowed. The OA is withdrawn with the above remarks.

*MS/roy*  
(C.J. ROY)  
MEMBER (J)

*8.94*  
(N.V. KRISHNAN)  
VICE CHAIRMAN (A)